

कार्य सूची

बृहस्पतिवार, अगस्त 01, 1996/श्रावण 10, 1918॥शक॥

अपराह्न 2.00 बजे

1. प्रश्न

पृथक सूची में दिये गये प्रश्न पूछे जायेंगे और उनके उत्तर दिये जायेंगे ।

2. सदन पटल पर प्रस्तुत-पत्र

श्री लाल बिहारी तिवारी, खाद्य एवं आपूर्ति मंत्री निम्नलिखित पत्र सदन पटल पर रखेंगे :-

॥क॥ दिल्ली खाद्यान तथा तिलहन व्यापारी लाइसेंसिंग ॥संशोधन॥ आदेश, 1995.

॥ख॥ दिल्ली मिट्टी के तेल ॥निर्यात एवं मूल्य॥ नियंत्रण ॥संशोधन॥ आदेश, 1995.

॥ग॥ दिल्ली चोनी व्यापारी लाइसेंसिंग ॥संशोधन॥ आदेश, 1995.

॥घ॥ दिल्ली दाल ॥व्यापारियों का लाइसेंसिकरण ॥संशोधन॥ आदेश, 1995.

3. विशेष उल्लेख

सदस्यों द्वारा पृथक सूची में दिये गये मामलों का उल्लेख किया जायेगा।

प्रस्ताव

4. श्री महेन्द्र सिंह साधी :

श्री राम भज :

निम्नलिखित प्रस्ताव प्रस्तुत करेंगे :-

"कि यह सदन 31 जुलाई, 1996 को सदन में प्रस्तुत कार्य मंत्रणा समिति के बारहवें प्रतिवेदन से सहमत है ।"

विधेयकों पर विचारण एवं उनका पारण

5. प्रो. जगदीश मुखी, वित्त मंत्री प्रस्ताव करेंगे कि "दिल्ली मनोरंजन एवं बाजी कर विधेयक, 1996" पर विचार किया जाये ।

संशोधन

1. श्री अजय माकन
2. श्री जग प्रवेश चन्द्र

चूंकि माननीय सदस्यों के संशोधन अंग्रेजी भाषा में प्राप्त हुए हैं, और वे अंग्रेजी भाषा में प्रस्तुत विधेयक से ही संबंधित हैं, इसलिये कृपया इन संशोधनों को अंग्रेजी अर्थसूची में देखें।

प्रो. जगदीश मुखी प्रस्ताव करेंगे कि "दिल्ली मनोरंजन एवं बाजी कर विधेयक, 1996" को पारित किया जाये ।

6. डा. हर्षवर्धन, स्वास्थ्य एवं शिक्षा मंत्री प्रस्ताव करेंगे कि -
"दिल्ली स्थानीय स्वशासन संसद्स्यता के लिये अयोग्यता छोटा परि-
वार" विधेयक, 1996 " पर विचार किया जाये ।

संशोधन

1. श्री मेवा राम आर्य
2. श्री अजय माकन
3. श्री जग प्रवेश चन्द्र

चूंकि माननीय सदस्यों के संशोधन अंग्रेजी में प्राप्त हुए हैं और वे अंग्रेजी भाषा में प्रस्तुत विधेयक से ही संबंधित हैं, इसलिये कृपया इन संशोधनों को अंग्रेजी अर्थसूची में देखें।

डा० हर्षवर्धन प्रस्ताव करेंगे कि विधेयक को पारित किया जाये ।

7. डा० हर्षवर्धन, स्वास्थ्य एवं शिक्षा मंत्री प्रस्ताव करेंगे कि "दिल्ली मेडिकल काउन्सिल बिल, 1996" पर विचार किया जाये ।

संशोधन

1. श्री दीपचन्द बन्धु
2. श्री मेवा राम आर्य
3. श्री जगप्रवेश चन्द्र

चूंकि माननीय सदस्यों के संशोधन अंग्रेजी में प्राप्त हुए हैं, और वे अंग्रेजी भाषा में प्रस्तुत विधेयक से ही संबंधित हैं, इसलिए कृपया इन संशोधनों को अंग्रेजी अरिथुमें देखें ।

डॉ० हर्षवर्धन, स्वास्थ्य एवं शिक्षा मंत्री प्रस्ताव करेंगे कि विधेयक को पारित किया जाए ।

8. डॉ० हर्षवर्धन, स्वास्थ्य एवं शिक्षा मंत्री प्रस्ताव करेंगे कि प्रवर समिति द्वारा यथा प्रतिवेदित "दिल्ली धूमपान निषेध और धूमपान न करने वालों का स्वास्थ्य प्रतिरक्षा विधेयक, 1995" पर विचार किया जाए ।

ये भी प्रस्ताव करेंगे कि विधेयक को पारित किया जाए ।

9. अल्पकालिक चर्चा

श्री आलोक कुमार
श्री स्वरूप चंद राजन
श्री राम भू

दिल्ली में विद्युत्ती हुई सार्वजनिक परिवहन प्रणाली पर अल्पकालिक चर्चा प्रारम्भ करेंगे ।

पौ० एन० गुप्ता

तत्पि

LIST OF BUSINESS

Thursday, August 01, 1996/Sharavana 10, 1918 (Saka)

2.00 P.M.1. QUESTIONS

Questions as entered in separate list to be asked and answers given.

2. LAYING OF THE PAPERS ON THE TABLE OF THE HOUSE

Shri Lal Bihari Tiwari to lay on the Table of the House the following papers :-

- a) Delhi Foodgrains and Oilseeds Dealers Licensing (Amendment) Order, 1995.
- b) The Delhi Kerosene Oil (Exports & Price) Control (Amendment) Order, 1995.
- c) The Delhi Sugar Dealers Licencing (Amendment) Order, 1995.
- d) The Delhi Pulses (Licencing of Dealers) (Amendment) Order, 1995.

3. SPECIAL MENTION

Matters to be raised by Members as given in separate list.

4. MOTION

Shri Mahender Singh Saathi :
Shri Ram Bhaj :

to move the following motion :-

"That this House agrees to the Twelfth Report of the Business Advisory Committee presented to the House on 31.7.1996."

CONSIDERATION AND PASSING OF THE BILL

5. Prof. Jagdish Mukhi, Minister of Finance, to move that "The Delhi Entertainments and Betting Tax, Bill, 1996" be taken into consideration.

AMENDMENTS

Shri Ajay Maken :

- (a) "Section 7 of the bill be deleted."

Shri Jag Parvesh Chandra :

- (1.) In the preamble "in place of the words to consolidate and amend the law relating to taxes substitute "to provide for the imposition of taxes."
- (2.) In clause 4 of section at the end of the para after the words "perform such duties as may be required by or under this Act" add the words "or rules made thereunder."

(3) Shri Jag Parvesh Chandra :

After Section 3 add a new section as follows:-

"4. A bachelor above the age of 50 or a person married but having no children, if elected or nominated as a Member of the Local Government shall, as against a Member having two or more children be entitled to preferential treatment in the matter of -

- i) services, facilities, perks, etc.(other than salary and allowances) extendable to such member;
- ii) tours, travels, study visits or programmes organised or undertaken by or on behalf of the Local Government; and
- iii) appointments to various undertakings, Corporations, Committees or sub-Committees, if any, of or under such Local Government."

Dr. Harsh Vardhan, Minister of Health & Education to move that the bill be passed.

7. Dr. Harsh Vardhan, Minister of Health & Education to move that "The Delhi Medical Council Bill, 1996 " be taken into consideration.

AMENDMENTS

(1) Shri Deep Chand Bandhu :

- a) That the bill be referred to a Select Committee consisting of Seven Members to be nominated by the Hon'ble Speaker to go into all the aspects of the bill for detailed examination."
- b) The following be added in Chapter-I, Section 2 sub-section 8 :-
"words Homeopathy, Ayurved, Sidha, Unani or any other recognised Indian System of Medicine."
- c) The following words be added in Chapter-II section 10 sub-section (f) :-
"Doctor means doctor registered with this : Council or Medical Council of India(MCL)".
- d) The following be added to Chapter-II Section 15 as a proviso :-
"Provided it shall not effect the rights to consult by or under the Indian Medical Central (IMCC) Act, 1970 (Act No. 43 of 1970) including the right to practice medicines defined in section 17 of this Act by persons professing any recognised Indian System of Medicine."
- e) The following be added to Chapter-III section 27 as a proviso :-
"Provided it shall not apply to practitioner of Indian System of Medicine registered with their respective Boards."

(2) Shri Mewa Ram Arya :

Chapter-II establishment in Council in Section 3, the following new sub-section C be added :-

"Three members to be elected by legislative Assembly Delhi amongst the members of the Assembly."

- (3) In section 9 in place of the word "proscribed" occurring in line 7 substitute the word "prescribed".
- (4) In sub-clause (d) of clause 1 of section 15, in place of the words "not exceeding two times of the tax due" substitute the words "not exceeding six times of the tax due".
- (5) In section 29 in place of the words "shall be punishable with a fine not exceeding ten thousand rupee", substitute the words "shall be punishable with a minimum imprisonment of six months and also with fine which may extend to ten thousand rupees".
- (6) In section 31 in place of the words "shall be punishable with a fine not exceeding five thousand rupees", substitute the words "shall be punishable with a minimum imprisonment of one year and also with a fine which may extend to ten thousand rupees".

Prof. Jagdish Mukhi, Minister of Finance to move that the bill be passed.

6. Dr. Harsh Vardhan, Minister of Health & Education to move that "The Local Government in Delhi (Disqualification for Membership) (Small Family) Bill, 1996 " be taken into consideration.

AMENDMENTS

- (1) Shri Mewa Ram Arya :

That 'The Local Government in Delhi (Disqualification for Membership) (Small Family) Bill, 1996' may be referred to a Select Committee consisting of 6 members to go in all the aspects of the Bill.

- (2) Shri Ajay Maken :

- a) A new section as section No. 5 be added that :-
"5. All females shall be exempted from disqualification as mentioned in the above mentioned section 3."
- b) A new section as Section No. 6 be added that :-
"6. Any person as mentioned in section 3 :-
a) shall not force upon his wife for an abortion ;
b) shall not be able to carry out abortion on his wife if there is any danger to her life.
- c) This Bill be sent to a Select Committee for detailed discussion."

(3) Shri Jag Parvesh Chandra :

- (1) In sub-clause (3) of section 1 in the First sentence in place of the words 'into force' substitute "come into force at once".
- (2) In the same sub-clause (3) of Section 1 in line 4 after the word 'such date' add "or dates".
- (3) After sub-clause (e) of clause 3 of Section 3 add a new Clause (f) which reads as follows :-

"Two Members of the Delhi Legislative Assembly to be nominated by the Speaker. One of them shall preferably be a Doctor and the other a lady".
- (4) In sub-clause 3 of section 5 in the eighth sentence after the word 'place' add "he may" and also delete the word "is" in the same line.
- (5) After sub-clause (b) of Clause 1 Section 7 add a new sub-clause (b)(i) "if he had been convicted for any cognisable offence by a court of Law."
- (6) In sub-clause (a) of Clause (2) of Section 19 at the end of the para after the word 'office' add "from the Registrar of the Council."
- (7) In Clause 2 of Section 20 in line 1 the word 'caused' be substituted by "cause".
- (8) In sub-section (1) of sub-clause (2) of Section 21 after the word 'specified in' occurring in line 3 add "the aforesaid."
- (9) In Section 26 in place of the word 'be punished with fine which may extend to five thousand rupees' substitute "be punished with a minimum sentence of one year and fine which may extend to five thousand rupees."
- (10) In Section 27 in place of the words 'with imprisonment which may extend to six months or with fine which may extend to five thousand rupees or with both occurring at the end of Section 27 be substituted "with a minimum punishment of three years rigorous imprisonment and with fine which may extend to twenty thousand rupees."
- (11) "In sub-clause (iii) in clause 1 of section 21 in place of the words "an eminent public man of the area nominated by the government" substitute "the area member of the Delhi Legislative Assembly nominated by the government."

Dr. Harsh Vardhan, Minister of Health & Education
to move that the bill be passed.

8. Dr. Harsh Vardhan, Minister of Health & Education to move that "The Delhi Prohibition of Smoking and Non-Smokers Health Protection Bill, 1995" as reported by the Select Committee be taken into consideration.

ALSO to move that the bill be passed.

9. SHORT DURATION DISCUSSION

Shri Alok Kumar :
Shri Swaroop Chand Rajan :
Shri Ram Bhaj :

to raise Short Duration Discussion on the problems of deteriorating public transport system in Delhi.

P.H. GUPTA
SECRETARY